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The Gujarat Government Gazette

EXTRAORDINARY

PUBLISHED BY AUTHORITY

Vol. XIV]

MONDAY, AUGUST 6, 1973/SRAVANA 15, 1895

Separate paging is given to this Part in order that it may
be filed as a separate compilation.

PART IV

**Acts of the Gujarat Legislature and Ordinances promulgated and
Regulations made by the Governor.**

The following Act of the Gujarat Legislature having been assented to by the President on the 1st August, 1973, is hereby published for general information.

S. S. SHAH,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 16 OF 1973.

(First published, after having received the assent of the President in the *Gujarat Government Gazette* on the 6th August, 1973).

An Act further to amend the Saurashtra Gharkhed, Tenancy Settlement and Agricultural Lands Ordinance, 1949.

It is hereby enacted in the Twenty-third Year of the Republic of India as follows:—

1. This Act may be called the Saurashtra Gharkhed, Tenancy Settlement and Short title. Agricultural Lands (Gujarat Amendment) Act, 1972.

Amendment of section 54 of Sau. Ord. XII of 1949. 2. In section 54 of the Saurashtra Charkhed, Tenancy Settlement and Agricultural Lands Ordinance, 1949, in sub-section (1), after the existing proviso, the following further proviso shall be added, namely:—

“Provided further that no such permission shall be granted, where land is being sold to a person who is not an agriculturist for agricultural purpose, if the annual income of such person from other sources exceeds five thousand rupees.”



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Vol. XV] TUESDAY, DECEMBER 31, 1974/PAUSA 10, 1896

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PART VI

Acts of Parliament and Ordinances promulgated by the President.

GOVERNMENT OF GUJARAT
LEGAL DEPARTMENT

Sachivalaya, Gandhinagar, 31st December, 1974.

No. 26211/B.—The following President's Acts assented on the 31st December, 1974, are published for general information.

**THE SAURASHTRA GHARKHED, TENANCY SETTLEMENT
AND AGRICULTURAL LANDS (GUJARAT AMENDMENT)
ACT, 1974.**

(Act No. 13 of 1974).

Enacted by the President in the Twenty-fifth Year of the Republic
of India.

AN ACT

*further to amend the Saurashtra Gharkhed, Tenancy Settlement and
Agricultural Lands Ordinance, 1949.*

11 of 1974. In exercise of the powers conferred by section 3 of the Gujarat State Legislature (Delegation of Powers) Act, 1974, the President is pleased to enact as follows:—

I. This Act may be called the Saurashtra Gharkhed, Tenancy Settlement and Short title. Agricultural Lands (Gujarat Amendment) Act, 1974.

Amendment
of section
79 of Sau.
Ord. XLI
of 1949.

2. In section 79 of the Saurashtra Gharkhed, Tenancy Settlement and Agricultural Lands Ordinance, 1949, in sub-section (1), clause (c) shall be omitted.

FAKHRUDDIN ALI AHMED,
President.

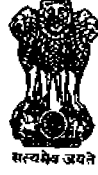
K. K. SUNDARAM,
Secretary to the Government of India.

Reasons for the enactment

Clause (c) of sub-section (1) of section 79 of the Saurashtra Gharkhed, Tenancy Settlement and Agricultural Lands Ordinance, 1949, exempts agricultural lands situated within the municipal limits from all the provisions of the Ordinance. After the repeal of most of the provisions of the said Ordinance by the Saurashtra Land Reforms Act, 1951, the only material provisions that survive are those which relate to management of estates held by landholders contained in Chapter VI and which relate to certain restrictions on transfer of agricultural lands to non-agriculturists contained in section 54. As it is considered necessary in particular to extend the restrictions contained in the said section 54 to the transfer of agricultural lands in municipal areas also and there is also no reason to withhold the application of Chapter VI in such areas, it is proposed to withdraw the exemption of such lands from the applicability of the said Ordinance. The present measure seeks to achieve this object.

2. The Committee constituted under the proviso to sub-section (2) of section 3 of the Gujarat State Legislature (Delegation of Powers) Act, 1974 (11 of 1974) has been consulted before enacting this measure as a President's Act.

T. P. SINGH,
*Secretary to the Government of India,
Ministry of Agriculture
(Department of Agriculture).*



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PART IV

**Acts of Gujarat Legislature and Ordinances promulgated
and Regulations made by the Governor.**

The following Act of the Gujarat Legislature having been assented to by the President on the 1st May 1976 is hereby published for general information.

S. L. TALATI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 17 OF 1976.

(First published, after having received the assent of the President in the "Gujarat Government Gazette" on the 13th May, 1976).

AN ACT

to re-enact the Saurashtra Gharkhed, Tenancy Settlement and Agricultural Lands (Gujarat Amendment) Act, 1974

(President's Act No. 13 of 1974).

It is hereby enacted in the Twenty-seventh Year of the Republic of India as follows:—

Short title
and commen-
cement.

1. (1) This Act may be called the Saurashtra Gharkhed, Tenancy Settlement and Agricultural Lands (Gujarat Amendment) Act, 1976.

(2) It shall come into force immediately on the cesser of operation of the Saurashtra Gharkhed, Tenancy Settlement and Agricultural Lands (Gujarat Amendment) Act, 1974.

Presi-
dent's
Act
No. 13
of
1974.

amendment
of section 79
of Sau. Ord.
XLI of 1949.

2. In section 79 of the Saurashtra Gharkhed, Tenancy and Agricultural Lands Ordinance, 1949, in sub-section (1), clause (c) shall be omitted.

Sau.
Ord.
XLI of
1949.